

Seventeenth Loksabha

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Title: Regarding review of Child Adoption Guidelines-laid.

SHRIMATI APARUPA PODDAR (ARAMBAGH): Central Adoption Resource Authority (CARA) functions as the nodal body for adoption of Indian children and is mandated to monitor and regulate in-country and inter-country adoptions. Under the current system, the Indian prospective adoptive parents (PAP) shall apply for the same to Specialised Adoption Agencies through Child Adoption Resource Information and Guidance System by filling up the online application form and uploading the relevant documents thereby registering themselves as prospective adoptive parents. The prospective adoptive parents shall opt for desired State or States by giving option for those particular States at the time of registration. Post this process, the guidelines provide for referral system to adopt a child on the basis of choice & subsequently PAP' have to reserve the child within 48 hours. This process is extremely discriminatory for PAP' who have rescued a child and become emotionally attached to it & have expressed their desire to adopt that child. However, the existing guidelines prohibit such kind of adoption & one can only adopt through referral which is against Right to Equality of PAP'. I request the Government to kindly amend these existing guidelines and make an exception for allowing PAP' to adopt children who have been rescued by them with proper scrutiny and verification.